

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

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Date of order: 30-9-93

R.A.No.301/93 in
O.A.No.1783/92

Union of India & Ors. Review Applicants

versus

Sh. Karan Singh & Ors. Respondents
in the R.A.

CORAM:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

The Hon'ble Mr. B.N. Dhoundiyal, Member(A)

For the review applicants : Sh. P.P. Khurana, counsel

Order(in circulation)

This Review Application has been filed by the respondents i.e. Department of Telecommunications against the judgement of this Tribunal dated 16.08.1993. It was held that not only the applicants were relieved for assignment with the TCIL but after completion of their assignment, they were repatriated to the respondents' office in 1990. They were, therefore, entitled to the benefit provided in circular dated 14.1.1988 i.e. service rendered in TCIL by such casual mazdoors will be counted for the purpose of deciding their seniority as casual mazdoors in the department. It has been contended that these applicants were on not the muster roll of Pathankot Telegraph Sub Division of the Department of Telecom at the time of their selection for foreign assignment by the TCIL in July/August, 1988. It is also pleaded that Applicant No.5 & 6 have not produced any record of their work done



in foreign assignment through TCIL and that applicants had not filed any application for condonation of delay.

No new point has been raised in the Review Application. The same arguments were advanced by the respondents in their counter and they had stated that a bonafide mistake ^{was} committed by S.D.O. Pathankot in issuing the formal letters relieving the applicant from the assignment. As the casual labourers only worked intermittently and as they had left for foreign assignment with a letter duly relieving them, this Bench felt that they were entitled to the benefit of circular dated 14.1.1988. Thus, we find that there is no new argument advanced in the R.A. and that it fails to point out any error apparent on the face of the judgement. The Review Application is, therefore, rejected.

B.N. Dhyal

(B.N. DHOUNDIYAL)
MEMBER(A)

S.K.
(S.K. DHAON)
VICE-CHAIRMAN

/vv/